

11.42 hrs.

## STATE BANK OF INDIA (AMENDMENT) BILL\*

**The Minister of Finance (Shri T. T. Krishnamachari):** I beg to move for leave to introduce a Bill further to amend the State Bank of India Act, 1955.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill further to amend the State Bank of India Act, 1955."

*The motion was adopted.*

**Shri T. T. Krishnamachari:** I introduce the Bill.

11.42½ hrs.

## ADVOCATES (AMENDMENT) BILL\*

**The Deputy Minister in the Ministry of Law (Shri Bibudhendra Misra):** On behalf of Shri A. K. Sen, I beg to move for leave to introduce a Bill further to amend the Advocates Act, 1961.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill further to amend the Advocates Act, 1961."

*The motion was adopted.*

**Shri Bibudhendra Misra:** I introduce the Bill.

## DISCUSSION UNDER RULE 193

## (1) STEPS TO ROOT OUT CORRUPTION

**Mr. Speaker:** Shri Prakash Vir Shastri.

**Shri Shivaji Rao S. Deshmukh (Parbhani):** Sir, before you take up this item, I beg formally to move that discussion on this motion be either postponed to the next session, after the time-limit is fixed by you, or, Shri Prakash Vir Shastri be permitted to make his motion and make his speech, and that further discussion may be postponed to the next session.

**Mr. Speaker:** There are two hours fixed for the first and two hours for the second.

**Shri P. K. Deo (Kalahandi):** You could extend the time by one hour more.

**Mr. Speaker:** We have got five hours. Therefore, there is enough time.

**Shri Surendranath Dwivedy (Kendrapara):** You may remember that when this business was announced by the Minister of Parliamentary Affairs, I made a request to you that it should be an official motion so that we can get more time. You said you would consider it and give more time for this motion. Actually, the House would like to have more time. Ordinarily, for non-official business, the time allotted is two and a half hours. But here, even that is limited, namely, it is two hours.

\*Published in the Gazette of India Extraordinary Part II—Section 1, dated 21-12-63.